



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Hearing by Video Conferencing

O.A. No.060/00467/2020

Chandigarh, this the 07th of August, 2020

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

Bhawna Batta aged about 36 years d/o D.K. Batta r/o H. No. 245, Sector 9, Panchkula Haryana – 134108 (Group C)

....Applicant

(BY: Mr. Ashok Kumar Khubbar, Advocate)

Versus

1. Union of India through Secretary, Govt. of India, Ministry of Health and Family Welfare, New Delhi – 110001
2. Principle Secretary Health and Family Welfare, Department of Health and Family Welfare, Govt. of Chandigarh UT Secretariat Sector 9, Chandigarh – 160009
3. Mission Director (NHM) Department of Health and Family Welfare, Govt. of Chandigarh, Govt. of Multi Speciality Hospital Administrative Block, 4th Block Sector 16, Chandigarh – 160016.

... .Respondents

(BY: None)

O R D E R(Oral)

SANJEEV KAUSHIK, MEMBER (J):

1. Learned counsel submitted that the respondents have redressed the grievance of the applicant relating to non-extension of her contract as Dietician. Therefore, the O.A. has been rendered infructuous.

2. In view of the above, the O.A. is disposed of as having been rendered infructuous.



(AJANTA DAYALAN)
MEMBER (A)

(SANJEEV KAUSHIK)
Member (J)

Place: Chandigarh
Dated: 07.08.2020

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